

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 552/2014

IN THE MATTER OF:

Mr. Goojar Mal Ganpat Rai	APPLICANT / PETITIONER
Vs		
M/s Sun Nirman Infrastructure Pvt. Ltd.	RESPONDENT

SECTION:

Under Section 433(e) & 434, 439

Order delivered on 22.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the APPLICANT / PETITIONER :- Mr. Aditya Jain, Advocate

For the RESPONDENT :-

ORDER

Proxy Counsel represents for the counsel for the petitioner that since the Learned Counsel for the petitioner is not well, a short adjournment may be granted. Taking into consideration the said representation and ~~subject~~ for establishing the maintainability of the petition, the petition is adjourned to 28th August 2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)